

**Notification Under sub section (3) of Section 3  
of the Agricultural Produce  
(Grading and Marking Act, 1937)**

THE MINISTER OF STATE IN THE MINISTRY OF RURAL AREAS AND EMPLOYMENT (SHRI CHANDRADEO PRASAD VARMA) : Sir, I beg to lay on the Table :-

a copy of the Bristles Grading and Marking (Amendment) Rules, 1996 (Hind and English versions) published in Notificication No. G.S.R., 215 in Gazette of India dated the 18th May, 1996 uder sub-section (3) of section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

[Placed in the Library See No. L.T.158/96]

**Notification under section 10 of the Oilfields  
(Regulation and Development) Act, 1948**

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI T.R. BAALU): Sir, I beg to lay on the Table :-

- (1) A copy of the Petroleum and Natural Gas (Amendment) Rules, 1996 (Hind and English versions) published in Notification No. G.S.R. 152 (E) in Gazette of India dated the 27th March, 1996 under section 10 of the Oilfields (Regulation and Development) Act, 1948

[Placed in the Library See No. L.T. 159/96]

- (2) A copy of the Notification No. S.O. 257(E) (Hindi and English Versions) published in Gazette of India dated the 27th March, 1996 notifying the basis on which the Central Government may be prepared to consider proposals for prospecting or Mining operations in any specified area, issued under provision of sub-rule (3) of Rule 5 of the Petroleum and Natural Gas Rules, 1959

[Placed in the Library See No. L.T. 160/96]

- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :-

- (i) the Kerosene (Restriction on use and Fixation of Ceiling Price) (Amendment) Order, 1996 published in Notification No. G.S.R. 126 (E) in Gazette of India dated the 12th March, 1996

- (ii) The Liquefied Petroleum Gas (Regulation of Supply and Distribution) (Amendment) Order, 1996 published in Notification No. G.S.R. 127(E) in Gazette of India dated the 12th March, 1996

[Placed in the Library See No. L.T. 161/96]

...(Interruptions)

[English]

12.39 hrs.

At this stage, Shri Satyajit Singh Dulipsinh Gaekwad came and sat on the floor near the Table

(Interruptions)

[Translation]

SHRI HARIN PATHAK (Ahmedabad) : Mr. Deputy Speaker, Sir, in Ahmedabad telephones are out of order for the last one month...(Interruptions)

[English]

Sir, the telephone services in Ahmedabad are out of order for more than a month...(Interruptions) This is because of quarrel between two agencies ... (Interruptions) Sir, please give me two minutes time to make my submissions...(Interruptions)

SHRI NIRMAL KANTI CHATTERJEE : Sir, I am on a different point. First you permitted zero Hour; then you went through the Papers to be laid on the Table of the House and then again you are coming back to Zero Hour...(Interruptions)

MR. DEPUTY-SPEAKER : This is not zero Hour. Zero Hour is over...(Interruptions)

SHRI RUPCHAND PAL : Sir, I am on a very very serious matter...(Interruptions)

12.39 hrs.

At this stage, Shri Satyajit Singh Dulipsinh Gaekwad went back to his seat

(Interruptions)

MR. DEPUTY SPEAKER : Now, we shall take up the motion for Election to Committee.

12.39½ hrs.

## ELECTION TO COMMITTEE

### Delhi Development Authority

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU) : Sir, I beg to move :

"That in pursuance of Section 5(2) (h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the

Delhi Development Authority, for a term of four years, subject to other provisions of the said Act."

MR. DEPUTY-SPEAKER : The question is :

"That in pursuance of Section 5(2) (h) of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from among themselves to serve as members of the Advisory Council of the Delhi Development Authority, for a term of four years, subject to other provisions of the said Act."

*The motion was adopted.*

MR. DEPUTY-SPEAKER : Now, Matters under Rule 377.

SHRI BASUDEB ACHARIA : Sir, he is on a point of order.

MR. DEPUTY-SPEAKER : What is the issue that he wants to raise?

SHRI RUPCHAND PAL (Hooghly) : My point of order is, earlier we used to have some procedure.

MR. DEPUTY-SPEAKER : Now, the business before the House is, Matters under Rule 377. Have you got any point of order on that?

SHRI RUPCHAND PAL : Yes. Earlier, the practice of the House was that, in the interest of the people, very important issues for which notices had already been given - be it for raising a matter during Zero Hour, under Rule 377 or such other occasion - were allowed to be raised in the House. We find that now the Zero Hour and other such occasions are being used in such a way that we are not able to raise important national issues in the House.

MR. DEPUTY-SPEAKER : No. This is not the case.

SHRI RUPCHAND PAL : Yes, Sir, this is so because we want to raise certain important issues but we have not been given the opportunity to raise them.

MR. DEPUTY-SPEAKER : There is no point of order. Yes, Mr. Rawat.

12.41 hrs.

#### MATTERS UNDER RULE 377

##### (1) **Need to declare Uttranchal in U.P. as a Tribal Area**

[Translation]

SHRI BACHI SINGH RAWAT 'BACHDA' (Almora) : Mr. Deputy Speaker, Sir, none districts of Uttranchal of

Uttar Pradesh are hilly areas which consist of forests, snow-clad hills and glaciers.

The life in this hilly area depends on forests where only 3% of the total area is cultivable and no irrigations facilities are available. The crops are grown on small fields cut out of hills and foodgrains suffice only for few days. The agriculture totally depends on rains and is uneconomical.

Animal husbandry is another source of livelihood which now becoming difficult because of lack of pastures. Most of the tribes of the region depend on forests and the entire region is tribal. Many parts of Himalayan region have already been declared as tribal areas.

I, therefore, request the Central Government to declare Uttranchal as 'tribal area' and provide some facilities to the people there as are available to the people of other tribal areas.

##### (ii) **Need to lay guidelines for telecasting programmes on T.V.**

SHRI ANAND RATNA MAURYA (Chandauli) : Mr. Deputy Speaker, Sir, the Chief Metropolitan Magistrate of Delhi has banned the telecast of adult films in any language and on any channel and from any centre of Doordarshan. No sponsored programmes or serials are to be telecast without the approval of Censor Board. The private Channels in the country have also been asked to comply with these directions. Obtaining of 'U' certificate from Censor Board has been made compulsory for telecast of entertainment and advertisement based films. The guidelines have to be followed scrupulously in regard to telecast of exposure of women and songs having dual meanings. Cable operators have been warned not to show any vulgar films through their network. The court has directed the Government to lay down guidelines for official programmes.

I shall request the Central Government to frame, programme guidelines and implement the above directions in letter and spirit at the earliest.

##### (iii) **Need to supply more electricity to Gujarat to meet acute shortage of electricity in Chhota Udaipur**

SHRI N.J. RATHWA (Chhota Udaipur) : Mr. Deputy Speaker, Sir, Gujarat Particularly my Parliamentary constituency Chhota Udaipur, a predominantly tribal area, is facing acute power shortage. The people are facing great hardship and industrial units are facing closure. The farmers are facing problems because of this shortage. The people of Gujarat are staging 'dharnas' at different places in protest against erratic supply of electricity in the scorching heat.

I would, therefore, request the Central Government arrange for supply of power as per its requirement.